

I. Notifications of the Ministry of Commerce and Industry**II. Report and Accounts (2019-20) of PEC Limited, New Delhi and related papers****III. MoU between the Government of India and MMTC Limited**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Anupriya Singh Patel, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O. 638 (E), dated the 10th February, 2021, inserting new sub para (D) under para 4 (Food Safety & Standards Act, 2006) of the General Notes regarding Import Policy in ITC (HS) 2017, to provide for the list of 150 Port of Entries as food import entry points.
- (2) S.O. 656 (E), dated the 12th February, 2021, regarding amendment of Importer-Exporter Code (IEC) related provisions under Chapter-1 and Chapter-2 of Foreign Trade Policy, 2015-2020.
- (3) S.O. 1372 (E), dated the 26th March, 2021, regarding amendment in import policy of Urad [Beans of the SPP Vigna Mungo (L.) Hepper] under HS Codes 07133110, 07139010 and 07139090 of Chapter 7 of ITC (HS), 2017, Schedule — I (Import Policy).
- (4) S.O. 1427 (E), dated the 31st March, 2021, regarding amendment in Import Policy of Copper and Aluminium under Chapter 74 and Chapter-76 of ITC (HS), 2017, Schedule-I (Import Policy).
- (5) S.O. 1699 (E), dated the 26th April, 2021, regarding amendment in import policy and incorporation of a policy condition under HS Code 85167920 and 85167990 of Chapter-85 of ITC (HS), 2017, Schedule-I (Import Policy).
- (6) S.O. 1700 (E), dated the 26th April, 2021, regarding amendment in import policy of Melon Seeds — Other under HS Code 12077090 of Chapter-12 of ITC (HS), 2017, Schedule-I (Import Policy).
- (7) S.O. 1723 (E), dated the 30th April, 2021, regarding amendment in Para 2.25 of Foreign Trade Policy, 2015-20.

- (8) S.O. 1840 (E), dated the 10th May, 2021, regarding amendment in import policy of Integrated Circuits (1Cs) and incorporation of policy condition for HS Codes 85423100, 85423900, 85423200, 85429000, and 85423300, of Chapter 85 of ITC (HS), 2017, Schedule-I (Import Policy).
- (9) S.O. 1858 (E), dated the 15th May, 2021, regarding amendment in import policy of items under ITC HS Exim Codes 07136000, 07133190 and 07133110 of Chapter 7 of ITC (HS), 2017, Schedule — I (Import Policy).
- (10) S.O. 2608 (E), dated the 28th June, 2021, regarding amendment of import policy conditions for items under Exim code 07019000 of Chapter 07 of ITC (HS), 2017, Schedule-I (Import Policy).
- (11) S.O. 2621 (E), dated the 30th June, 2021, regarding amendment in import policy of items under HS Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule — I (Import Policy).
- (12) S.O. 2659 (E), dated the 1st July, 2021, regarding Extension in period of modification of IEC till 31.07.2021 and waiver of fees for IEC updation during July, 2021.
- (13) S.O. 2783 (E), dated the 12th July, 2021, regarding amendment of Policy conditions of Chapter-48 of ITC (HS), 2017, Schedule-I (Import Policy).

[Placed in Library. For (1) to (13) See No. LT-4544/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. 2304 (E), dated the 14th June, 2021, authorizing the Tobacco Board to admit the registered traders and dealers of the Tobacco Board to purchase at its auction platforms in the State of Andhra Pradesh, the excess flue cured virginia tobacco produced by the registered growers and flue cured virginia tobacco produced by the unregistered growers in the State of Andhra Pradesh, subject to the conditions mentioned therein, *w.e.f.* the date of publication of the Notification in the Official Gazette and upto the 30th November, 2021, issued under Section 20A read with clause (g) of sub-section (2) of Section 8 of the Tobacco Board Act, 1975.

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. 2305 (E), dated the 14th June, 2021, relaxing the operation of the provisions of sub-section (1) of Section 10 read with sub-section (1) of Section 14A of the Tobacco Board Act, 1975, in the State of Andhra Pradesh and permitting the sale of excess flue cured virginia tobacco crop of the registered growers and flue cured virginia tobacco crop of the unregistered growers at the auction platforms authorized by the Tobacco Board, *w.e.f.* date of publication of the Notification in the Official Gazette and ending on 30th November, 2021, issued under sub-section (1) of Section 30 read with clause (g) of sub-section (2) of Section 8 of the said Act.

[Placed in Library. For (ii) and (iii) See No. LT-4545/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. G.S.R. 424 (E), dated the 21st June, 2021, publishing the Special Economic Zones (Amendment) Rules, 2021, under sub-section (3) of Section 55 of the Special Economic Zone Act, 2005, along with Statement of Objects and Reasons and Explanatory Memorandum.

[Placed in Library. See No. LT-4543/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of the Section 394 of the Companies Act, 2013:—

(a) Forty-ninth Annual Report and Accounts of the PEC Limited, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Performance Review of the above Company, for the year 2018-19.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4542/17/21]

III. A copy each (in English and Hindi) of the following Papers:—

(a) Memorandum of Understanding between the Government of India (Department of Commerce, Ministry of Commerce and Industry) and the MMTC Limited, for the year 2020-21.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4541/17/21]